



2026:AHC:30474-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 2552 of 2026

Smt. Indra Devi

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sandeep Kumar
Counsel for Respondent(s)	:	G.A.

Court No. - 47

HON'BLE RAJEEV MISRA, J.
HON'BLE LAKSHMI KANT SHUKLA, J.

1. Heard Mr. Sandeep Kumar, the learned counsel for petitioner and the learned A.G.A. representing State/respondents 1, 2 and 3.
2. Perused the record.
3. Petitioner-Smt. Indra Devi, has approached this Court by means of present Criminal Misc. Writ Petition under Article 226 of the Constitution of India for a writ of mandamus commanding the respondents to complete investigation of Case Crime No. 211 of 2024, under Sections 191 (2) 140 (3), 352, 351 (3) BNS, P.S. Barla, District-Aligarh arising out of F.I.R. dated 30.07.2024.
4. On the matter being taken up, the learned A.G.A. representing State/respondents 1, 2 and 3 submits that after completion of statutory investigation of aforementioned case crime number, the Investigating Officer has forwarded the final report/ police report dated 21.11.2025 in terms of Section 193 (3) BNSS. On the above premise, it is thus urged by the learned A.G.A. that in view of above, no cause of action now survives with petitioner to press this writ petition any further. As such, present writ petition is liable to be dismissed as having rendered infructuous.
5. When confronted with above, the learned counsel for petitioner submits that in view of the statement made by the learned A.G.A., the present writ petition be dismissed as withdrawn.
6. In view of above, present writ petition is hereby dismissed as withdrawn.
7. Interim order, if any, shall stand vacated.

February 11, 2026
YK

(Lakshmi Kant Shukla,J.) (Rajeev Misra,J.)